

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 27 /R&S

Dated: Ranchi the 11th October, 2012

I am directed to communicate that the Hon'ble Court have been pleased to modify the earlier Order No. 13/CJS/25/R&S, Dated 5th October, 2012 and direct all the Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi to:-

Convene a meeting of all the Judicial Officers on Saturdays, i.e. 8th of September, 2012; 6th of October, 2012; **18th of October, 2012** and 1st of December, 2012 after Court Hours in their respective Judgeships at their Chambers and impress upon them to improve the disposal of Cases under the various schemes such as **Mission Mode Programme (Phase-II), 20 Old Cases, Acceptance of Final Form/Protest Petition, Cases under Section 156 (3) of the Cr.P.C. etc.**

Review the disposal of the Cases of each Court every month of each Judgeship;

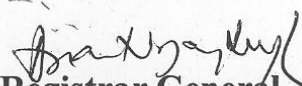
Principal District Judges including the Principal Judicial Commissioner, Ranchi will also review the disposal of 20 Old Cases every month and submit a report at once.

Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi will further act upon intensively on the targets already fixed (vide earlier Order dated 13th June, 2012) under Mission Mode Programme (Phase-II from 1st July, 2012 to 31st December, 2012) in coming quarter and monitor it on periodical basis.

Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi will also impress upon the Judicial Officers to dispose of Cases of all nature on priority basis and will submit a report to this Court.

Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi will pursue all the Judicial Officers of their respective Judgeships to endeavour to achieve the target of zero pendency in Five plus Cases under Mission Mode Programme (Phase-II) by 31st December, 2012.

By Order of the Court,


Registrar General

Dated: Ranchi the 11th October, 2012